

ACT No. XV. OF 1841.

*Passed by the Right Hon'ble the Governor General of India in Council,
on the 23d of August, 1841.*

AN Act for exempting residents within Calcutta from giving security in suits in the Mofussil Courts on certain occasions.

I. Whereas great inconvenience has been experienced by residents within Calcutta by reason of their being obliged to give security in suits in the Mofussil Courts, under Regulation IX. of 1819, Section 7. And whereas there is no occasion for requiring such security now that by Act No. XXIII. of 1840, property within Calcutta is liable to be seized under the process of the Mofussil Courts ;—

It is hereby enacted, that Section 7, Regulation IX. of 1819, of the Bengal Code, is hereby repealed.